

To  
Shri Kaushal Kishor  
Advisor (F&EA-I) TRAI.  
Mahanagar Doorsanchar Bhavan  
Jawaharlal Neharu Marg  
New Delhi 110002

Respected sir,

My opinion is requested to Review the provision of the bill TTO(46th Amendment 2008) which mandates provision of hard copy of the bill to postpaid subscriber .During this long time span of 10 years many many of trees were cut down for want of paper only. Now SAVE TREE-SAVE NATION- GO GREEN INDIA Today Tree is keen important for Nature/Environmental concern. Secondaly positive Responce for our Hon'ble PM's Digital India mission and adoptation of same by the people of India by massive use of internet data from smart phone. Dream changed occured in mobile usage By seeing the scenario We can save paper by sending monthly bills vide Email,SMS,or Any other official digital mode. Hence Requested to pls. remove the mandate of providing hard copy or printed copy to postpaid subscriber and set E-bill as a default option.